

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR 'VIZTAR INTERNATIONAL PRIVATE LIMITED' OPERATING IN SERVICE SECTOR IN THANE, MAHARASHTRA

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN / LLP No.	Viztar International Private Limited PAN: AAGCA5815N CIN: U80301MH2007PTC174600
2.	Address of the registered office (as per MCA records)	Office No. 502, Fairmount, Plot no.4 to 6, Sector 17, Sanpada, Navi Mumbai, Thane, Maharashtra – 400705
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Office No – G-75, Ground Floor, Haware Fantasia Business Park, Plot no -47 Road Sector 30A Vashi Navi Mumbai 400703
5.	Installed capacity of main products / services	Not Available since the Company is not in operations since 2022.
6.	Quantity and value of main products / services sold in last financial year	As per information available, Company is not in operations since 2022.
7.	Number of employees / workmen	Nil as per the information available.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on cirp.viztarinternational@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on cirp.viztarinternational@gmail.com
10.	Last date for receipt of expression of interest	December 06, 2025
11.	Date of issue of provisional list of prospective resolution applicants	December 09, 2025
12.	Last date for submission of objections to provisional list	December 14, 2025
13.	Date of issue of final list of prospective resolution applicants	December 16, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	December 19, 2025
15.	Last date for submission of resolution plans	January 18, 2025
16.	Process email id to submit EOI	cirp.viztarinternational@gmail.com

17.	Details of the corporate debtor's registration status as MSME	Registered as Small Enterprise having UDYAM Registration Number: UDYAM-MH-33-0140516
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Important Notes:

1. This Form G is being published pursuant to the original Form G published on July 21, 2025 and thereafter second Form G published on August 14, 2025 and addendum to second Form G published on September 03, 2025 and with consent of the COC. Existing applicants pursuant to previous Form G are not required to submit Fresh EOI.
2. This Form G and the timelines/terms mentioned herein are subject to approval of extension of tenure of Corporate Insolvency Resolution Process of the Corporate Debtor.



Kshitiz Gupta

Registration Number: IBB/I/PA-002/IP-N00721/2018-2019/12140

AFA Valid Till: December 31, 2025

Resolution Professional of Viztar International Private Limited

Address & email id registered with IBB:

F-52, First Floor, Centrium Mall, Lokhandwala Township Akurli Road,
Kandivali East, Mumbai - 400101

Email Address- kshitiz.ca@gmail.com

Process specific email id for correspondence: cirp.viztarinternational@gmail.com

Date: November 21, 2025

Place: Mumbai

Demolition notice to founder as scrutiny grows on Al-Falah

Shruti Tomar, Leena Dankhar and Mihika Shah

hreporters@hindustantimes.com

BHOPAL/FARIDABAD: On the day first-year MBBS students returned to Al-Falah Medical College, the university found itself under deeper scrutiny as authorities in Madhya Pradesh issued a demolition notice for the ancestral house of Al-Falah University founder Jawad Ahmed Siddiqui – adding another layer of pressure to an institution already under scrutiny for terror and financial irregularities.

The Military Headquarters of War (MHOW) Cantonment Board in Indore on Thursday pasted a notice ordering Siddiqui's family to vacate their ancestral home within three days, after which demolition will begin. The house, located in MHOW and registered in the name of Siddiqui's father, the late Hamad Ahmed Siddiqui – who served as the town's Shahar Qazi for nearly 20 years – had been declared illegal nearly three decades ago, officials said.

Cantonment chief executive officer Vikas Kumar Vishnoi said the property was originally held under a British-era grant that permitted only residential use.

After reconstruction in 1995-96, Jawad Siddiqui sought registration and transfer of ownership, but authorities ruled that the four-storey structure violated provisions of the Cantonment Act. "Three notices were issued between 1996 and 1997 for removal of unauthorised construction," Vishnoi said, adding that the latest action follows a recent review confirming the building's illegal status.

The demolition notice arrives at a moment when Siddiqui and the university he founded are already facing national scrutiny.

The Red Fort blast of November 10 – in which at least 12 people were killed – has led investigators to three doctors from Al-Falah University: the alleged suicide bomber Dr Umar un-Nabi, his accomplices Dr Muzammil Shakeel Ganaie and Dr Shaheen Shahid.

On the financial front, the Enforcement Directorate (ED) on Tuesday arrested Siddiqui after raids at over 25 locations in Delhi and Faridabad. On Wednesday, he was remanded to 13 days' custody after the agency alleged that Al-Falah University enriched itself "at the cost of students' trust, future and legitimate expectations," accumulating ₹415.1 crore in non-donation

income that ED claims is "proceeds of crime." Meanwhile, in MP, Indore Police intensified actions, arresting Jawad's brother, Hamood Ahmed Siddiqui, three days ago in connection with five pending cases of fraud and rioting.

Classes resume in F'bad Meanwhile, at the university's campus in Faridabad, first-year medical students resumed classes on Thursday under heavy police presence, with parents arriving from cities across north India.

"We panicked last week and asked our daughter to return home immediately," said Manoj Kumar from Agra. "Even now, we aren't sure if keeping her here is safe. But pulling her out will ruin her year."

Sushil Mehta, who accompanied his son from Lucknow, said: "Our fear was real. The college needs to rebuild trust. All we want is safety and transparency."

Students said the vice-chancellor and faculty held counselling sessions earlier this week, asking them to stay calm and ignore rumours. The administration also instructed students not to interact with outsiders and avoid sharing unverified information online.



The four were brought to Patiala House Court on Thursday.

NIA gets 10-day custody of four arrested accused

Sanjeev K Jha

htreporters@hindustantimes.com

NEW DELHI: The National Investigation Agency (NIA) on Thursday arrested four key conspirators in the November 10 Red Fort blast taking the agency's total arrests in the case to six. All four – Dr Muzammil Shakeel Ganaie of Pulwama, Dr Adeel Ahmed Rather of Anantnag, Dr Shaheen Saeed of Lucknow, and Mufti

Irfan Ahmad Wagay of Shopian – had earlier been detained and subsequently arrested by the J&K Police. Officers believe each of them played a direct role in planning and executing the suicide attack that killed at least 12 people. The suspects were taken into custody in Srinagar on production warrants issued by a Patiala House Court judge, who also remanded them to 10 days' NIA custodial interrogation.

‘ED’s attachment of flat in Kingfisher probe is lawful’

Abhishek Sharan

letters@hindustantimes.com

MUMBAI: In a relief for the Enforcement Directorate (ED)'s Mumbai unit probing the ₹9,200-crore bank loan default cases of Vijay Malloya's defunct Kingfisher Airlines Limited (KAL), the Karnataka high court has restored the ED's attachment of a Bengaluru flat while investigating a case related to alleged unpaid loans worth ₹750 crore from IDBI Bank.

Holding the attachment of the flat as "lawful" in its November 14 order, the high court upheld the agency's challenge against an August 2019 order of the Appellate Tribunal, (Prevention of Money Laundering Act), New Delhi, which had quashed it.

The court pointed out that the flat was owned by United Breweries (Holdings) Limited (UBHL) which was then controlled by Malloya, of which KAL was a fully-owned subsidiary at the time of the attachment. It added that UBHL's earlier 'Agreement To Sell' with a local developer, who paid around ₹18.38 crore by September 2011, was not legally tenable as it was an unregistered agreement, and the title was not transferred.

The 8,321-square-foot flat, Number 7A, was among a few under-construction flats at



The flat was owned by United Breweries Ltd, which was controlled by Vijay Malloya

Kingfisher Tower, Bengaluru, which were attached by the ED on June 11, 2016, as per the provisions of the PMLA Act. The ED's provisional attachment of the flat had earlier been confirmed in December 2016 by the Adjudicating Authority, PMLA.

The aggrieved developer challenged the Adjudicating Authority's "confirmation" before the Appellate Tribunal, which quashed the provisional attachment order. The ED thereafter approached the high court against the Appellate Tribunal's order in October 2019.

The high court ruled in favour of the ED on two key questions which were in the agency's appeal against the Appellate Tribunal's order: 1. Whether the developer's firm could be said to be the owner of the flat on the basis of an

unregistered 'Agreement To Sell', and 2. Whether the flat could be attached as 'proceeds of crime' under the provisions of Section 2(1)(u) of PMLA, 2002.

The court said that the payment of the "almost entire consideration" for the flat, even before the unregistered agreement to sell being executed "would cause a huge shadow of doubt of bona fides and genuineness of these transactions". "Without registration of the sale deed, no right, title, interest in the immovable property can be transferred," it said. "A contract of sale (Agreement to Sell), which is not a registered deed of conveyance, would fall short of the requirements of the Transfer of Property Act." The court ruled that the developer's firm did not have any title over the flat, and the property belonged to UBHL.

The high court further ruled, "The Enforcement Directorate was well within its powers to attach the aforesaid property... being equivalent to the value of the proceeds of crime as defined under Section 2(d)(u) of the PMLA, 2002. We are also of the considered view that the No Objection of the official liquidator for registration of the sale deed despite the pendency of the proceedings for restoration of the properties in favour of the consortium of banks, and the pendency of this appeal, was not a bona fide act."

{ FROM PAGE 1 }

SC ON GUV, PREZ ASSENT

separation of powers between judiciary and executive, but it has left the federal debate open, especially in a highly politicised environment with some states claiming that governors work like agents of the Union government.

Delivering its advisory opinion under Article 143, the bench comprising Chief Justice of India Bhushan R Gawai and justices Surya Kant, Vikram Nath, PS Narasimha and Atul S Chandurkar, held that the Constitution envisages a carefully balanced structure for the processing of state legislation, one that does not permit courts to impose procedural timelines on constitutional authorities.

The court emphasised that articles 200 and 201 grant the governor and the President a defined, textually rooted discretion, and that importing externally crafted time-bound mandates would not only distort this structure but effectively rewrite the Constitution. The words "as soon as possible" in the proviso to Article 200, the bench clarified, apply only in the narrow context of returning a bill for reconsideration, and cannot be expanded into a general timeline for all forms of assent.

The bench further underscored that while ordinarily the governor acts on the aid and advice of the council of ministers, the Constitution also contemplates situations where discretion must be exercised independently. Article 200, it held, is one such provision, especially because the governor's decision may ultimately trigger the President's consideration under Article 201. To read Article 200 as binding the governor entirely to ministerial advice, the court reasoned, would render the reservation power otiose in several situations and contradict the constitutional architecture, which has always envisaged the governor as more than a ceremonial figure modelled on the British Crown. The governor's discretion is not unfettered, the court warned, but it cannot be reduced to a purely "perfunctory" role.

With this opinion that sets the law for all courts in the country to follow, the Supreme Court has restored clarity to a contentious constitutional debate at a time when disagreements between state governments and governors have frequently reached the courts.

However, for states that complained about gubernatorial inaction, including West Bengal, Tamil Nadu, Punjab, Telangana and Karnataka, the ruling offers limited relief. While the Constitution bench declined to impose timelines or judicially supervise the substance of assent decisions, it acknowledged that indefinite stalling of bills cannot be allowed to defeat democratic governance. Where the will of the people expressed through the legislature is frustrated by an absence of decision, courts may intervene in a limited manner. But beyond preventing constitutional deadlock, the court made clear, the judiciary has no role.

The decision answered the issues flagged in a reference made by President Droupadi Murmu under Article 143 in May, seeking clarity on whether the Supreme Court can set

binding timelines for gubernatorial or presidential assent. The reference places before the Court 14 significant questions, including whether silence in Articles 200 and 201 can be judicially filled by imposing procedural timelines; whether assent-related functions are reviewable; and whether Article 142 can override explicit constitutional provisions.

SC POINTS TO FLAWS IN ORDER ON PUNJAB CASE

ited constitutional options available to governors when presented with bills passed by state legislatures. The Constitution bench, comprising Chief Justice of India Bhushan R Gawai and justices Surya Kant, Vikram Nath, PS Narasimha and Atul S Chandurkar, noted that the 2023 Punjab ruling, which emphasised that governors "cannot keep bills pending indefinitely" and must act "as soon as possible", did not cite or analyse the previous judgments.

"On that count it fails to engage with the logic in those judgments," noted the bench, adding that Kameshwar, Valluri and Hoechst were all delivered by larger benches and were binding. "The precedential value of State of Punjab is dented on this count," held the court, pointing out that the Tamil Nadu ruling, while discussing these earlier judgments, ultimately placed the 2023 Punjab decision in tension with them rather than adhering to the settled position.

"With due respect, both the Punjab and Tamil Nadu decisions could not have deviated from the binding precedents of larger bench decisions," it declared. The court emphasised that Kameshwar, Valluri and Hoechst had long made clear that a governor has only three constitutional options – assent, withholding assent (with a return message, except in the case of money bills), or reserving the bill for the President.

In the Punjab case, the bench – comprising then CJI Chandrachud and justices Pardiwala and Manoj Misra -- had taken a strong view against gubernatorial inaction, holding that the phrase "as soon as possible" in Article 200 imposed an implicit obligation of promptness.

Governor Banwarilal Purohit, who had kept several bills pending since June 2023, including fiscally significant legislation and amendments concerning the management of guardwaras.

NITISH TAKES OATH

Modi also waved the traditional Bihar gamcha.

The lone minister from the RLM was Deepak Prakash, the son of party chief Upendra Kushwaha. Prakash, 36, is not a member of either the legislative assembly or legislative council but is tipped to be up for election to the state's upper chamber within the mandatory six months.

"There is a provision in the Constitution that one could be a member without being a member of any House for six months. The requirement will be fulfilled by that time," Prakash told the press.

The only minister from HAM(S) was Santosh Kumar Suman, the son of party chief and Union minister Manjhi. Suman, 50, was a minister in the previous Nitish Kumar cabinet and is a member of the Bihar Legislative Council.

"I thank the chief minister, the Prime Minister, our leader Jitan Ram Manjhi, and everyone else. With combined efforts, we have achieved a big majority due to the blessings of the people. I am grateful for the responsibility entrusted to me," said Suman.

Only three women took oath – former minister Leshi Singh of the JD(U) and new entrants Shreyashi Singh (BJP) and Rama Nishad (BJP), the lawmakers from Jamui and Aurai, respectively.

The sole Muslim face was Zama Khan of the JD(U), the lawmaker from Chainpur Units was the minority welfare minister in the previous cabinet.

In the council of ministers, there are eight ministers from upper castes: four Rajputs, two Bhumihars and one each from Brahmin and Kayasth communities. Among the Other Backward Classes, three berths have gone to Kushwaha and two each to Kurmi, Vaishya and Yadav.

U.S. OKAYS JAVELIN, EXCALIBUR SALES

exports, citing substantial reductions in India's purchases of Russian oil that has been an irritant for Washington.

The DSCA statement gave out details of the Indian requirement, adding that the country will have no difficulty absorbing these articles and services into its armed forces.

"The Government of India has requested to buy up to two hundred sixteen (216) M982A1 Excalibur tactical projectiles. The following non-MDE (major defence equipment) items will also be included: ancillary items; Portable Electronic Fire Control Systems (PEFCS) with Improved Platform Integration Kit (IPiK); primers; propellant charges; U.S. Government technical assistance; technical data; repair and return services; and other related elements of logistics and program support."

This proposed Javelin sale will support the foreign policy

and national security objectives of the US by helping to strengthen the US-Indian strategic relationship and to improve the security of a major defence partner which continues to be an important force for political stability, peace, and economic progress in the Indo-Pacific and South Asia regions, the DCSA said in separate statement on the Javelin sale. "The Government of India has requested to buy one hundred (100) FGM-148 Javelin rounds; one (1) Javelin FGM-148 missile, fly-to-buy; and twenty-five (25) Javelin Lightweight Command Launch Units (LwCLU) or Javelin Block 1 Command Launch Units (CLU)," it added. The statement listed out the non-MDE items including Javelin LwCLU or CLU Basic Skills Trainers.

धुळे महानगरपालिका, धुळे
बांधकाम विभाग – ई निविदा सुचना क्र. १८ सन 2025-26

मा. आयुक्त, धुळे महानगरपालिका, धुळे हे खालील कामाकरीता ई-निविदा प्रणालीद्वारे (ऑनलाईन) कुठलाही सक्षम कंत्राटदार, निविदेतील अटी व शर्ती पूर्ण करतील अशा पात्र कंत्राटदारांकडून B-1 नमुन्यातील निविदा ई-निविदा प्रणालीद्वारे (ऑनलाईन) मागवीत आहेत. नागरी स्थानिक स्वायत्त संस्थांच्या परिक्षेत्रात अधिभूतित विविध नागरी सेवा व सुविधांचा पुरवठा करणे (०४) कामे साप्ताहिक असून या निविदांची संपूर्ण माहिती व निविदेतील अटी व शर्ती दि. २४/११/२०२५ रोजी संस्थेच्या कार्यालयात (१०.०५ ते दि. २८/११/२०२५ रोजी सकाळी ११.०० वाजेपर्यंत) डाऊन लोडिंगसाठी <https://mahatenders.gov.in> या संकेतस्थळावर उपलब्ध करून देण्यात येईल. सदर कामांची निविदा दि. ०४/१२/२०२५ रोजी सकाळी ११.०५ वाजेला शक्य झाल्यास उघडण्यात येईल.

ग्राहक होणाऱ्या निविदांपैकी एक किंवा सर्व निविदा स्वीकारण्याचे अथवा नाकारण्याचे अधिकार सक्षम अधिकारी यांचेकडे राहतील. सही:-

जा.क्र./ घुपमन/ बा.वि./ ८५/ २०२५-२६ आयुक्त तथा प्रशासक धुळे महानगरपालिका, धुळे दिनांक ११/११/२०२५

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VIZAR INTERNATIONAL PRIVATE LIMITED
OPERATING IN SERVICE SECTOR IN THANE, MAHARASHTRA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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2. Address of the registered office (as per MCA records)	Office No. 502, Fairmount, Plot no.4 to 6, Sector 17, Sanpada, Navi Mumbai, Thane, Maharashtra - 400705
3. URL of website	NA
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Sd/-
Date: November 21, 2025 **Kshitiz Gupta**
Place: Mumbai **Registration Number: IBBI/IPA-002/IPA-N00721/2018-2019/12140**
Resolution Professional of Vizar International Private Limited
Address & email id registered with IBBI:
F-52, First Floor, Centrium Mall, Lohandwala Township Akuri Road, Kandivli East, Mumbai - 400101
Email Address- kshitiz.g@gmail.com
Process specific email id for correspondence: corp.vizarinternational@gmail.com

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GENERAL MULTIPLE VACANCIES

CIVIL CONTRACTOR New building construction in Mumbai for builder, self redevelopment society, contractor required. Contact - 922431696

MISCELLANEOUS

CHANGE OF NAME

I, MAHESH B (old Name - SSLC Mark List) S/o (Late) P.N. Balachandra Prabhu, residing at F-2/102, Valley Tower Annex, Manpada, Thane 400610, have changed my name to Mahesh Balachandra Prabhu vide Affidavit dated 21.08.2025 sworn before notary Rajani Pathak in Thane

MARUTI SUZUKI

PUBLIC NOTICE

MARUTI SUZUKI INDIA LIMITED

Plot No. Gen 25 + 25 B/2, TTC Industrial Area, Pawane Village, Thane Belapur Road, Navi Mumbai, Maharashtra-400709

Public is hereby informed that the Dealership Agreement between Maruti Suzuki India Limited & K.T.S. Automotors Private Limited has been discontinued. Accordingly, K.T.S. Automotors Private Limited would cease to operate as an authorized Dealer of Maruti Suzuki India Limited w.e.f. 19-Feb-2026. Customers are advised in their own interest to contact other authorized Dealer(s) of the company for dealing in Maruti Suzuki Arena & NEXA products and services.

Date: 21-11-2025

For Maruti Suzuki India Limited
Regional Manager (West 1)

The Brihanmumbai Electric Supply & Transport Undertaking
(OF THE BRIHANMUMBAI MAHANAGARPALIKA)

TENDER NOTICE

E-tender are invited for the supply of following item.

(1) 80997-Triennial Contract for Non - Comprehensive Maintenance of 10 Ton Capacity EOT Crane installed at Distribution Workshop, (2) 80998- 56 kVAr, Indoor Type Capacitor with 160 AMPS MCCB, (3) 80999 - Annual purchase of Heat Shrinkable, Straight & Transition Jointing Kits suitable for 33kV rated Power Cables, (4) 80983 - Contract for Empanelment of Advertising Agency,

Re – invited e-tenders

(5) 80811, (6) 80820.

Note: For more details, log on to website <https://mahatenders.gov.in>

PRO/AAM(M)/83/2025

GENERAL MANAGER

BIHAR STATE MILK CO-OPERATIVE FEDERATION LTD.
H.O.: DAIRY DEVELOPMENT COMPLEX, POST:- B. V. College, Patna-800014 (BIHAR)
Contact No. : 0612-2223038, 2224032, 2228953, 2223037 Web- www.sucoa.coop Email- marketingcomfed@gmail.com

COMFED MKTG: 10325

DATE: 20.11.2025

NOTICE INVITING TENDER

1. Name of Purchaser	Bihar State Milk Co-Operative Federation Ltd. (COMFED).
2. Name of the Work	SUPPLY OF PEANUT NUTRITION BARS
3. Tender Release	From Dt. 21.11.2025 at 12:00 PM online only on www.eproc2.bihar.gov.in
4. Tender Sale/Purchase	From Dt. 21.11.2025 at 12:00 PM to dt. 11.12.2025 up to 5.00 pm
5. Pre-Bid Meeting through VC	Date: 28.11.2025 at 1:00 pm, Google Meet: https://meet.google.com/ihh-ozyp-ivk
6. Bid Submission:	On or before 11.12.2025 before 5:00 PM
7. Submission of Sample, Demand draft for Sample testing & Unit verification	On or before 11.12.2025
8. Technical Bid Opening	12.12.2025, 12:00 PM onwards
9. Commercial Bid Opening	Will be communicated later to technically qualified bidders
10. Estimated Contract Cost	Rs. 122 Crores
11. Tender Document Fee	Rs. 10,000/-
12. EMD	Rs. 2.40 Crores

भारत सरकार, गृह मंत्रालय
Government of India, Ministry of Home Affairs

कार्यालय भारत के शत्रु सम्पत्ति अभिरक्षक
Office of the Custodian of Enemy Property for India

प्रथम तल (पूवी विंग) शिवाजी स्टेडियम एनेक्सी, कनॉट प्लेस, नई दिल्ली-110001
First Floor, East Wing, Shivaji Stadium, Connaught Place, New Delhi-110001

NOTICE OF VACANCY CIRCULAR FOR FILLING UP THE VARIOUS CONTRACTUAL POSTS

The office of the Custodian of Enemy Property for India (CEPI) is a Statutory Authority under the provisions of the Enemy Property Act, 1968. The Head Office is at Delhi with Branch Offices at Mumbai, Kolkata and Lucknow. The CEPI is undertaking a Drive for filling up various contractual posts in its Head Office in Delhi and Branch Offices at Mumbai, Kolkata and Lucknow.

The details of vacancy circular are as given below and are also available on <https://enemyproperty.mha.gov.in/epweb/vacancycircular>

S. No.	Name of post	No. of vacancies	Place of posting
1	Sr. Account officer	1	Delhi
2	Admin officer	1	Delhi
3	Project Manager (IT)	1	Delhi
4	Sr. Consultant	4	Delhi, Lucknow
5	Chief Supervisor	3	Delhi, Lucknow, Mumbai
6	Supervisor	1	Kolkata
7	Surveyor	8	Lucknow, Kolkata, Mumbai
8	Sr. Legal Consultant	2	Mumbai, Kolkata
9	Legal Consultant	5	Delhi, Lucknow, Kolkata, Mumbai
10	Data Analyst	1	Lucknow

The details can also be downloaded/viewed from above website/ by scanning the QR Code. All interested persons are advised to apply for the posts through the Google link provided on the above website. The last date for submission of the applications is 05.12.2025.

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